

SITTING ARRANGEMENT - PARTIAL MODIFICATION

The following modifications are effected in the Sitting Arrangement which commence from 04.01.2021 in the Principal Seat at Madras and in the Madurai Bench of Madras High Court at Madurai:

Principal Seat at Madras:

- I. Hon'ble Division Bench presided over by Hon'ble Mr. Justice R. Subbiah is provided with Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunals, Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property matters, Cases relating to Commercial Appellate Division having value above 500 Crores, Writ Appeals relating to Service against Final orders passed by the learned Single Judge (of the year 2019), Writ Appeals against Interlocutory/Interim Orders passed by the learned Single Bench (other than Tax matters) (upto the year 2018).
- II. Hon'ble Division Bench consisting of Hon'ble Mr. Justice M. Duraiswamy and Hon'ble Mrs. Justice T.V. Thamilselvi is constituted to hear Tax cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – upto the year 2017.
- III. Hon'ble Division Bench consisting of Hon'ble Mr. Justice T. Raja and Hon'ble Mr. Justice G. Chandrasekharan is constituted to hear First Appeals and Second Appeals to be heard by a Division Bench, Special Tribunal Appeals and Civil Miscellaneous Appeals arising from Family Courts.
- IIIa. Whenever Hon'ble Division Bench is not sitting, Hon'ble Mr. Justice G. Chandrasekharan is provided Single Sitting to hear old Criminal Appeals, from the Provisional List.
- IV. Hon'ble Mr. Justice T. Ravindran is provided with Second Appeals (from the year 2012 to 2016) in addition His Lordship's existing arrangement.
- V. Hon'ble Mr. Justice A.D. Jagadish Chandira is provided with Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – from the year 2011 to 2018 in addition to His Lordship's existing arrangement.

VI. Hon'ble Mr.Justice C.Saravanan is provided with Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries – upto the year 2018 in addition His Lordship's existing arrangement.

Madurai Bench:

- I. Hon'ble Division Bench consisting of Hon'ble Mrs.Justice Pushpa Sathyanarayana and Hon'ble Mrs.Justice S.Kannammal is constituted to hear Writ Appeals – upto the year 2017 and All other Division Bench Civil Appellate Side matters.
 - Ia. After Division Bench work - Hon'ble Mrs.Justice Pushpa Sathyanarayana is provided Single Sitting to hear Old Civil Revision Petitions, from the provisional list,
- II. Hon'ble Division Bench consisting of Hon'ble Mr.Justice K.Kalyanasundaram and Hon'ble Mr.Justice G.Ilangovan is constituted to hear Habeas Corpus Petitions, All Criminal Appeals and other Criminal Cases to be heard by a Division Bench (including Crime against Women and Children).
 - Iia. After Division Bench work – Hon'ble Mr.Justice K.Kalyanasundaram is provided Single Sitting to hear Old Civil Miscellaneous Appeals, from the provisional list.
- III. Hon'ble Mr.Justice V.Parthiban is provided Single Sitting to hear Writ Petitions relating to General Miscellaneous, Education, Land Reforms, Land Tenancy, ULC, Land Celing, Land Acquisition and other land laws.
- IV. Hon'ble Mrs.Justice R.Hemalatha is provided Single Sitting to hear Criminal Original Petition (u/s.482 & 407 of Cr.PC) and Writ Petition (Cr.PC), from the year 2018.

//BY ORDER OF THE HON'BLE ACTING CHIEF JUSTICE//

Date: 01.01.2021

Registrar (Judicial), High Court, Madras